National Company Law Tribunal

Allahabad Bench

CPNO. (IB) 24/ALD 2017, CANO-189/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE COMPANY: JEKPL L+d

SECTION OF THE COMPANIES ACT/1 & B CODE: 60(5) of I&B Code of 2016

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SI.	NO. Name	Designation	Representation	Signature
<u>1.</u>	MR. ANURAG KHANNA	SR. ADV.	2 FOR EXIN	8an
<u>2.</u>	MS. GUNJAN JADWANI	ADV) Bank - Applicant	> adjoan
3	Mr. Nesar Ahmad	PCS 7		
4	Mr. Sarvery Kashyup	Adv.	of JEKPL Pot-dl	1 Kaphal
5	Mr. And Kumar	PCS	1 SENIC IVI A	

C.P. No. (IB) 24/ALD/ 2017, CA No. 159/2017

Sr. Advocate, Shri Anurag Khanna along with Gunjan Jadwani for the Exim Bank. Shri Nesar Ahmad along with Anil Kumar for the R.P.

The case is taken up pursuant to a previous direction dated 27.10.2017 of this Tribunal and in follow up of the order dated 6.11.2017 passed by the Hon'ble NCLAT (in Company Appeal No. 254/2017). As per its direction, the matter is expected to be disposed of at the earliest, preferably within three weeks.

Shri Anurag Khanna, Sr. Advocate appearing for the applicant Exim Bank now brings to our notice some subsequent development took place in the matter that an interaction and some discussion is going on with the R.P. on the issue involved which may have bearing on the disposal of the present application. It is also stated that such meeting is schedule on 28th November, 2017. Therefore, hearing may be deferred.

Shri Nesar Ahmad, learned PCS appearing for the R.P. also agree with such subsequent development. Hence, the case is now fixed for the hearing of both the applications.

The matter be listed on 21st November, 2017.

Date: 16/11/2017

Typed by Jyoti

(Stenographer)

H.P. Chaturvedi, Member(Judiciai)